

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).15020/2003

(From the judgement and order dated 16/04/2003 in Appeal No. 652/2002 in WP No. 676/1999 of

The HIGH COURT OF BOMBAY)

M/S. JAI HIND ROADWAYS

Petitioner(s)

VERSUS

MAHARASHTRA RAJYA M.TRPT.&G.K.UNION &ORS

Respondent(s)

(With appln(s) for intervention/impleadment and with prayer for interim relief and office report))

WITH S.L.P.(C) NO. 15023 of 2003

(With appln(s) for permission to place addl. documents on record and with prayer for interim relief

and office report)

S.L.P.(C) NO. 15029 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15703 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15706 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15704 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15699 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15733 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15743 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15734 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15737 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15753 of 2003

(With prayer for interim relief)

S.L.P.(C) NO. 15738 of 2003

(With appln(s) for exemption from filing c/c of the impugned Judgment and with prayer for interim

relief)

S.L.P.(C) NO. 15757 of 2003

(With appln(s) for exemption from filing c/c of the impugned Judgment and

With prayer for interim relief)

S.L.P.(C) NO. 15735 of 2003

(With appln(s) for exemption from filing c/c of the impugned Judgment and with prayer for interim

relief)

Date: 09/05/2005 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.P. SINGH

HON'BLE MR. JUSTICE ARUN KUMAR

For Petitioner(s)

Mr. Ashim Sood, Adv.

Ms. Ruby Singh Ahuja, Adv.

For Respondent(s)

Mr. Parmanand Gaur, Adv.

Mr. Sushil Karanjkar, Adv.

Mr. Venkateswara Rao Anumolu, Adv.

UPON hearing counsel the Court made the following

O R D E R

As a last opportunity, six weeks time is granted to serve the unserved respondents dasti and to file affidavit of service.

jay Dhawan)

(Sheetal Dhingra)

(Vi

Court Master

Court Master